

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA.809/89

date of decision : 23-4-93

Between

Kum. R.S.S.L. Narayananamma : Applicant

and

1. The Director General
All India Radio
Min. of Information & Broadcasting
New Delhi

2. The Station Director
All India Radio
Visakhapatnam : Respondents

Counsel for the applicant : G. Bikshapathy
Advocate

Counsel for the Respondents : N.V. Ramana, Standing
Counsel for Central Govt.

CORAM :

HON. MR. JUSTICE V. NEELADRI RAO, VICE CHAIRMAN

HON. MR. P.T. THIRUVENGADAM, MEMBER (ADMN.)

Judgement

(As per Hon. Mr. Justice V. Neeladri Rao, Vice-Chairman)

Heard Sri G. Bikshapathy, learned counsel for the applicant and Sri V. Rajeswara Rao, on behalf of Sri N.V. Ramana, learned counsel for the respondents.

2. The applicant applied for the post of Casual Announcer in 1982 when a radio announcement was made by the Station Director, AIR, Visakhapatnam (R-2). After she was subjected to test and interview, she was selected ^{and empanelled} for the post of Casual Announcer in 1983. It is stated that the applicant was being

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given engagements now and then till 1989. This OA was filed praying for a direction to engage the applicant as AIR Announcer on Transmission duties on the basis of seniority with consequential benefits.

3. It was pleaded for the respondents that the services of the applicant were utilised for comparing Yuva Vani Programmes and with a view to give chance to new talents the applicant was given engagements now and then ^{only}. At the time of the arguments, Memorandum No.1/13/79 P3 dated 22-12-1979 was produced to contend that as the applicant crossed 30 years, her services cannot be utilised for Yuva Vani programmes.

4. The OM dated 22-12-1979 clarifies that the accepted age group for Yuva Vani Artists is 15+30 years. As admittedly the applicant crossed the age of 30 years it may not be possible for R-3 to engage the applicant for Yuva Vani programmes unless the age is relaxed by the concerned authority.

5. But the applicant was initially engaged as Casual Announcer. It is stated that the services of the candidates upto the age of 40 years ^{are being} ~~can be~~ utilised as Casual Announcers. As the applicant is below 40 years and as she is claimed to be the senior most amongst the casual Announcers, it is just and proper to direct R-2 to utilise her services as Casual Announcer by equitably distributing the available work to be discharged by the Casual Announcers to all those who are empanelled as Casual Announcers including the applicant.

6. Shri G. Bikshapathy, learned counsel for the applicant submitted that the test referred to in Para 6(b) of the OA is the Audition Test and hence it is not again necessary for the applicant to undergo the Audition Test. But if as per rules the Casual Announcer had to undergo Audition Test periodically, the applicant also ^{has} had to undergo the same.

X

2/2/2018

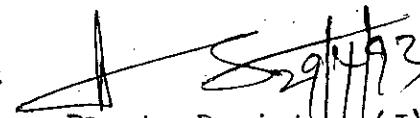
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7. In the result, the OA is ordered by giving a direction to R-2 to entrust the work of Casual Announcer as referred to in this order. No costs.

P.T. Thiruvengadam

(P.T. Thiruvengadam)
Member (Admn.)(V. Neeladri Rao)
Vice-Chairman

Dated : April 23, 1993
Dictated in the Open Court

sk 
Deputy Registrar (J)

To

1. The Director General, All India Radio, Min. of Information & Broadcasting, New Delhi.
2. The Station Director, All India Radio, Visakhapatnam.
3. One copy to Mr.G.Bikshapathy, Advocate, CAT.Hyd.
4. One copy to Mr.N.V.Ramana, Addl.CGSC.CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy

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(3)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR. R. BALASUBRAMANIAN:
MEMBER (ADMN)

AND

THE HON'BLE MR. T. CHANDRASEKHAR
REDDY : MEMBER (JUL)

DATED: 23 - 4 - 1993

ORDER/JUDGMENT

R.P./ C.P/M.A.No.

in

O.A.No.

809 / 89

T.A.No.

(W.P.No)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions

Dismissed as withdrawn.

Dismissed

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm

